

have assured that alternate arrangements have been made for supply of gasoline to the Flying Clubs.

**Kerala Government Proposal for Plane Service in Kerala**

3516. SHRI VAYALAR RAVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government got any proposal from the State Government for a plane service inside the State;

(b) if so, the reactions of Government; and

(c) the reasons for the delay of permissions?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (c). No formal proposal to this effect has been received from the Government of Kerala in terms of the provisions of the Aircraft Rules 1937. However, there was a reference to such a proposal to the Chairman, Indian Airlines, which was also informally discussed by the State Government. The Director General of Civil Aviation explained the position under the Aircraft Rules, 1937 to the State Government representatives.

**Development of Varkala as a Tourist Centre**

3517. SHRI VAYALAR RAVI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government got any proposal to develop Varkala (in Trivandrum Dist.) as a tourist centre and

(b) if so, the details therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir

(b) Does not arise.

**विदेशों के अनुदान/ऋण**

3518. श्री केशव राव भोंकरे: क्या उच्च प्रशासनिक मंत्री तथा वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत दो वर्षों के दौरान भारत ने किन-किन देशों से अनुदान और ऋण के रूप में सहायता प्राप्त की है और इस प्रकार कुल कितनी धनराशि प्राप्त हुई है ;

(ख) अनुदान और ऋण किन-किन देशों के अधीन प्राप्त हुआ है; और

(ग) विदेशों के प्रति भारत की ऋण देयता कितनी है और उन देशों के नाम क्या हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री सतीश चव्वाल): (क) और (ख). इस सम्बन्ध में लोक सभा पटल पर विवरण रख दिए गए हैं। मन्त्रालय में रखे गये। रेफरेंस नम्बर एन-टी-4097/79।

(ग) पहली जनवरी, 1979 के सम्मरक ऋणों को छोड़ कर, तीस देशों और तीन अंतर्राष्ट्रीय संगठनों के प्रति भारत की देनदारी 12258 करोड़ रुपये थी।

**Taxes paid on amount collected at Kisan Sammelan**

3519. SHRI MANOHAR LAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether Government are aware that a sum of Rs. 1 crore was collected at the Kisan Sammelan held recently in New Delhi and presented to Shri Charan Singh as a birthday gift;

(b) whether the necessary accounts in respect of this amount have been filed with Government and taxes thereof paid; and

(c) who has filed these accounts and what are the taxes paid thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH):** (a) Government's attention has been drawn to press reports about holding of a Kisan Sammelan recently in New Delhi on the occasion of the birthday of Shri Charan Singh and the presentation of a purse to him.

(b) and (c). The question of the filing of accounts and payment of taxes, if any due thereon, can only arise in the next financial year when the returns of income becomes due.

**Prosecution Proceedings against Official of the Ministry of Finance**

3520. **SHRI MANOHAR LAL:** Will the **DEPUTY PRIME MINISTER AND MINISTER OF FINANCE** be pleased to state:

(a) whether it is a fact that CBI had recommended prosecution against one official in his Ministry (Shri K. B. Parsai);

(b) the findings of the CBI on charges on which prosecution was recommended;

(c) whether it is a fact that he has managed to escape enquiry/prosecution/inaction by high ups and instead has managed to get promotion; and

(d) reasons for not launching prosecution proceedings against him?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH):** (a) Government's attention has been drawn to press reports about holding of a Kisan Sammelan recently in New Delhi on the occasion of the birthday of Shri Charan Singh and the presentation of a purse to him.

(b). The CBI on 5-1-78 sent to the Ministry of Finance their recommendation for prosecution under Section 5(2) read with Section 5(1) (e) of the Prevention of Corruption Act, III of 1947 for having assets disproportionate to his known sources of income and for which he could not satisfactorily account for.

(c) and (d). The CBI's report was considered in detail in consultation;

(d) with the Central Vigilance Commission and the Department of Personnel. After enquiries, the Government reached the conclusion that the assets of the Officer in excess of his salary income was, *inter alia*, satisfactorily explained by known sources of income and was of the view that the prosecution was unjustified. The case was, thereafter, closed. However, the Government's displeasure was communicated to Shri Parsai on 2-9-78 on the following grounds:—

- (i) for carrying on, without previous sanction, a fairly regular side-business as an astrologer or a priest and earning substantial income therefrom;
- (ii) for not including the additional income, referred to above, in the income-tax returns till March, 1973; and
- (iii) for trying to bring pressure on the Central Vigilance Commissioner more than once.

The officer has represented against the communication. The said representation is under consideration in the Department of Personnel.

As regards the promotion of Shri Parsai, the position is that a decision for upgrading the post of Senior Hindi Officer in the pay scale of Rs. 1100—1600 to that of Under Secretary's Scale of Rs. 1200—1600 with the designation of Special Officer (Hindi), had been taken in May, 1974 with the approval of the Department of Personnel. The appointment of Shri Parsai to the upgraded post could not be made as long as the question of taking appropriate proceedings against him was under consideration in connection with the CBI case. As after enquiries the main and serious charges were found to be without substance, orders appointing Shri Parsai as Special Officer (Hindi) with effect from 1-7-74 were issued in July 1978 with the approval of the Union Public Service Commission.